

**Algiers Meeting of non-Aligned Panel**

9458. SHRI R. L. BHATIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the four-member non-aligned Peace Committee met at Algiers during April last; and

(b) if so, the progress made in resolving the Iran-Iraq dispute?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes Sir; the Non-Aligned Ministerial Committee in regard to the Iraq-Iran conflict met in Algiers on April 19, 1981.

(b) The Committee took into account the recent developments, especially since its visit to Iraq and Iran. It is likely to undertake another visit to the two countries in the near future.

**Discrimination with people of Indian Origin in Nepal**

9459. SHRI SATYENDRA NARAIN SINHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that the people of Indian origin who form 40 per cent of Nepal population are being discriminated in employment, education, trade etc.;

(b) whether the Government of India are aware that large number of them have not been given citizenship certificate; and

(c) whether Government propose to take up these issues with the Government of Nepal?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) According to the 1971 Census, the number of persons of Indian origin in Nepal was 32,66,298. The estimated number of persons who have been granted Nepalese citizenship certificates to date is approximately 24 lakhs.

Persons of Indian origin in Nepal, who have obtained Nepali citizenship, enjoy rights and privileges as provided for under the Constitution of Nepal. Those who have not been granted Nepalese citizenship are, however, subject to restrictions applicable to other foreigners, including Indians in Nepal.

(c) His Majesty's Government of Nepal have repeatedly assured the Government of India that there need be no apprehensions regarding the treatment of people of Indian origin in Nepal. Government continue to be in touch with His Majesty's Government of Nepal in this regard.

**Train Running without Control**

9460. SHRI DAYA RAM SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Station Masters of Indian Railways have boycotted control telephones with effect from 10th April, 1981 and all the trains are running without control which has caused many irregularities in the movement of trains, most of the trains are running late and serious accidents are apprehended and if so, the action taken by Government for the proper and controlled running of trains; and

(b) the reasons for the boycott of control telephones by the Station Masters and the details of their demands?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) The All India Station Masters' Association which is an unrecognised body, resorted to an illegal action of "boycotting of control phones" w.e.f. 10-4-81 for 24 hours on the ground that the demands put forward by them were not considered by the administration. This Association submitted a 14-point Charter of Demands which *inter alia* contained the issues like revision of gra-

des of Station Masters, parity in percentage distribution of posts, uniform avenue of promotions and service conditions, provision of leave reserves, supply of uniforms, etc.

In accordance with Government's policy, staff representations received from different sources are given due consideration and action as considered necessary is taken. The demands of All India Station Masters' Association have also been considered by the Government in accordance with this policy within the financial and administrative constraints and appropriate action has been taken on merits of the demands.

The Government took all suitable measures to counteract the illegal action by the Station Masters with the result that the agitation had hardly any effect on the running of train services.

**कुशवाह क्षेत्रीय महासभा के लिफ पास जारी किया जाना**

**9461. श्री निहाल सिंह :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अखिल भारतीय स्तर के पंजीकृत समाजिक संगठनों के कर्मचारियों को पास जारी किए जाते हैं परन्तु उनके मंत्रालय की मनाहंकार समिति में की गई संघ सदस्यों की सिफारिशों के बावजूद कुशवाह क्षेत्रीय महासभा इंडवारा (एटा) उत्तर प्रदेश के कर्मचारियों को नहीं पास जारी किए गए हैं और न ही उन्हें पास जारी किए जाने के लिए अपेक्षित दस्तावेज पेश करने के लिए कहा गया है; और

(ख) यदि हां, तो सरकार द्वारा उक्त संगठन को पास जारी करने के लिए क्या कार्यवाही की गई है ?

**रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) :**

(क) और (ख) गैर रेल कर्चास्थियों/संगठनों

को मानार्थ पास, ऐसे पासों को जारी करने के लिए निर्धारित व्यापक मार्ग-निर्देशक सिद्धान्तों का ध्यान में रखते हुए रेल मंत्री के व्यक्तिगत अनुमोदन से जारी किये जाते हैं। मानार्थ पास जारी करने के लिए अखिल भारतीय कुशवाह महासभा के अनुरोध पर सरकार दिचार कर रही है।

**Cases of Cheating Registered against Cases of Cheating registered against Manager**

**9462. DR. VASANT KUMAR PANDIT:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the CBI and/or Police had registered three cases of cheating against the Exhibition Officer-cum-Business Manager, Railway Board;

(b) if so, details of each case and the stage at which they stand today;

(c) what action has been taken against this Officer;

(d) whether the CBI Report has been received;

(e) if so, the details of the charges framed; and

(f) if not, the cause of the delay and the efforts made to get quick disposal of this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (f) In September, 1979, the CBI registered a case under Section 420 IPC (Cheating) against the Exhibition Officer-cum-Business Manager, Railway Board. They registered another case against him in June, 1980 for possession of disproportionate assets. The Report of investigation in the first case has been received and is under examination. Investigation in the second case is in progress. In addition, another case was registered against him in September, 1979 by the Delhi Police under the Excise Act. This case is sub-judice. Action as called for, includ-